

13

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 26 of 2018 in C.P. (I.B) No. 149/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Himanshubhai Varta  
V/s.  
Bank of Baroda & Ors.

Section of the Companies Act: Insolvency and Bankruptcy Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.

2. Raheel Patel Adv. Respondent 

**ORDER**

None present for Applicant. Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondents no. 1 and 2. None present for Canara Bank in IA 26/2018.

Reply filed by Respondent no. 1.

For hearing, list the matter on 01.03.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.